

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(Principal Bench, New Delhi)

Original Application No. 1155/2024

IN THE MATTER OF:

KAUSHALENDRA KUMAR

... Petitioner

VERSUS

UNION OF INDIA & ORS.

... Respondent

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Filed by

WASEEM FIROZ, Advocate

C-90, C. L. Joseph Block

Tis Hazari Courts, Delhi- 110054

Mob.:9810926617

E-Mail: waseemfadv@gmail.com

Delhi

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Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING
WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF
GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC011582

VALID FROM 11/02/2025 TO 10/02/2030

Name of the Applicant	ANWAR QURESHI		
Address of the Applicant:	PLOT NO. A-37, UPSIDC, M.G. ROAD INDUSTRIAL AREA, HAPUR, UTTAR PRADESH - 245301		
Company Name:	M/s ALIEN INDIA AGRO FOOD	Company Address	A-37, UPSIDC, M.G. ROAD INDUSTRIAL AREA
Serial No. of Application Form	HPUR0125NIN0187	Date of Submission	07/01/2025
Specimen Signature of the User:			
Location particulars:			
District	Hapur	Block	DHAULANA
J.L. No		Plot No.	A-37, UPSIDC, M.G. ROAD INDUSTRIAL AREA
Municipality/Corporation	Yes	Ward No.	N/A
Holding No.	N/A		
Rate of Withdrawal (m ³ /hr.)	7.00	Date of Energization (In Case of Electric Pump)	22/01/2018
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	1.50	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	7.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:	10500.00	Recharge Required:	10500.00
Annual Running Days:	300		

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 10500.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows: